

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 319 OF 2018 &
IA NO. 1534 OF 2018

Dated: 24th January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Roha Dyechem Private Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan for
Ms. Dipali Seth

Counsel for the Respondent(s) : Ms. Manpreet Kaur
Mr. Udit Gupta for R-2

ORDER

The learned counsel appearing for the Respondent No. 2 submitted that they will be filing reply during the course of the day in Registry.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

Learned counsel appearing for the Respondent No.2 is permitted to file their reply during the course of the day in the Registry.

The learned counsel for the Appellant is permitted to file rejoinder in the case by 22.02.2019, after duly serving copy to the other side.

List this matter on **25.02.2019**, as agreed by learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
Bn/kt

(Justice N.K. Patil)
Judicial Member